

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT JUDGES – Transfers and Postings of District and Sessions Judges – ORDERS - ISSUED.

ROC.NO.2991/2019-B.SPL.

NOTIFICATION NO.409–B.SPL.

DATED:16.10.2019.

READ:

The High Court is pleased to order the following Transfers and Postings of District and Sessions Judges:-

The District and Sessions Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post **and also the posts which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the posts which his/her predecessor is holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri S.Sasidhar Reddy, Prl. District and Sessions Judge, Nalgonda.	Director, Telangana State Judicial Academy, Secunderabad. Vice Smt K.Sujana, transferred	I Addl. District and Sessions Judge, Nalgonda.	Additional Director, Telangana State Judicial Academy, Secunderabad.
2.	Smt K.Sujana, District and Sessions Judge working as Director, Telangana State Judicial Academy, Secunderabad.	Chief Judge, City Small Causes Court, Hyderabad. Vice Sri M.V.Ramesh transferred	Additional Director, Telangana State Judicial Academy, Secunderabad.	Sri M.V.Ramesh
3.	On relief Sri M.V.Ramesh, Chief Judge, City Small Causes Court, Hyderabad.	Prl. District and Sessions Judge, Nalgonda. Vice Sri S.Sasidhar Reddy transferred	Smt K.Sujana,	I Addl. District and Sessions Judge, Nalgonda.
4.	Sri K.Ajitha Simha Rao, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VII Addl. District and Sessions Judge, Mahabubnagar.	II Additional Chief Judge, City Civil Court, Hyderabad (Post Kept Vacant)	Prl. District and Sessions Judge, Mahabubnagar	IX Addl. Chief Judge, City Civil Court, Hyderabad.

5.	Sri A.Karna Kumar, Judge, Family Court - cum - VII Addl. District and Sessions Judge, Medak at Sangareddy.	XI Additional Chief Judge, City Civil Court, Hyderabad (Post Kept Vacant)	Shall handover charge of his post to the I Additional District and Sessions Judge, Sangareddy and the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women -cum- IX Addl. District Judge, Medak at Sangareddy, to the Principal District and Sessions Judge, Medak at Sangareddy	III Addl. Chief Judge, City Civil Court, Hyderabad
6.	Sri D.Ravindra Sharma, Chairman, L.R.A.T-cum-II Addl. District and Sessions Judge, Warangal.	XXVI Additional Chief Judge, City Civil Court, Hyderabad (Post Kept Vacant)	Principal District and Sessions Judge, Warangal	Prl. Special Judge for SPE & ACB Cases-cum-IV Addl. Chief Judge, City Civil Court, Hyderabad
7.	Sri Ch.V.R.R.Vara Prasad, Judge, Family Court - cum- Additional Chief Judge, City Civil Court, Hyderabad.	Special Court at Hyderabad for trial of Criminal Cases relating to elected MPs., and MLAs of Telangana State (Post Kept Vacant)	Sri D.Rajesh Babu	Metropolitan Sessions Judge, Hyderabad,
8.	Sri D.Rajesh Babu, II Addl. Metropolitan Sessions Judge, Hyderabad.	Judge, Family Court -cum- Additional Chief Judge, City Civil Court, Hyderabad. Vice Sri Ch.V.R.R. Vara Prasad, transferred	Sri Ch.V.R.R.Vara Prasad,	Sri Ch.V.R.R.Vara Prasad,
9.	Sri Y.Sathyendra, Addl. Sessions Judge for Trial of Communal Offences-cum-VII Addl. Metropolitan Sessions Judge, Hyderabad-cum-XXI Addl. Chief Judge, City Civil Court, Hyderabad.	Special Judge for trial of Offences under the SCs & STs (Prevention of Atrocities) Act-cum-VI Addl. M.S.J., Secunderabad-cum-XX Addl. C.J., City Civil Court, Secunderabad. (Post Kept Vacant)	Metropolitan Sessions Judge, Hyderabad	II Addl. Metropolitan Sessions Judge, Hyderabad-cum-XVI Addl. Chief Judge, City Civil Court, Hyderabad who ever may be
10.	Sri Mohd. Abdul Rafi, Special Judge for trial of Cases under SCs & STs (POA) ACT - CUM - VII District and Sessions Judge, Khammam.	V Additional District and Sessions Judge, Kothagudem, Khammam District (Post Kept Vacant)	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-VIII Addl. District Judge, Khammam.	Judge, Family Court-cum-VI Addl. District and Sessions Judge, Khammam

11.	Sri Huzaib Ahmed Khan, Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-VII Addl. District Judge, Nalgonda.	V Additional District and Sessions Judge, Bhongir, Nalgonda District (Post Kept Vacant)	Judge, Family Court-cum-VI Addl. District and Sessions Judge, Nalgonda	Shall regularly assume charge of the post.
12.	Sri M.Johnson, Special Judge for trial of ACB cases, Karimnagar	IX Additional District and Sessions Judge, Siricilla, Karimnagar District (Post Kept Vacant)	Principal District and Sessions Judge, Karimnagar	Judge, Family Court-cum-VIII Addl. District and Sessions Judge, Karimnagar.
13.	Smt G.V.N.Bharatha Laxmi, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-V Addl. District and Sessions Judge, Adilabad.	Chairman, Industrial Tribunal – cum- Presiding Officer, Labour Court – Cum – VI Additional District and Sessions Judge, Godavarikhani, Karimnagar District (Post Kept Vacant)	Prl. District and Sessions Judge, Adilabad	Prl. District And Sessions Judge, Karimnagar

The officers mentioned in Column Number 4 will be in full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intimation to the High Court.

- NOTE:
1. All the officers shall get themselves relieved from their present and take charge of their new post on or before 28.10.2019 without fail.
 2. All the Officers under orders of transfer are directed to pronounce their judgments / orders which were already reserved and join at their new stations.
 3. All the Officers who are under orders of transfer are hereby directed to inform the High Court about the date of relief in the previous post and the date of joining in the new post with in seven days from the date of joining in the new post.
 4. The Order placed in the High Court's Website <http://hc.ts.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)

To

1. The officers and incharge officers concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad

4. The Registrar, (I.T-cum-Central Project Coordinator), High Court for the State of Telangana, Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website)
5. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
6. The Director, Telangana State Judicial Academy, Secunderabad.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Chief Judge, City Civil Court, Hyderabad
9. The Chief Judge, City Small Causes Court, Hyderabad
10. The Metropolitan Sessions Judge, Hyderabad.

11. **THE PRL. DISTRICT JUDGES:**
Adilabad, Karimnagar, Khammam, Mahaboobnagar Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar, Warangal

12. **THE PAY AND ACCOUNTS OFFICER, HYDERABAD:**

13. **THE DISTRICT TREASURY OFFICERS:**
Adilabad, Karimnagar, Khammam, Mahaboobnagar Medak at Sangareddy, Nalgonda Nizamabad, Warangal

14. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad